

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

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ORIGINAL APPLICATION No.820 of 1996.  
Dt. of Decision : 16-07-96.

C.Rama Rao ..Applicant.

Vs

1. The Divl.Railway Manager,  
SE Railway, Visakhapatnam.
2. The Sr.Divl.Commercial Manager,  
SE Railway, Visakhapatnam. ..Respondents.

Counsel for the Applicant : Mr.Patro for  
Mr.P.B.Vijaya Kumar

Counsel for the Respondents : Mr. V.Bhimanna,Addl.CGSC.

CORAM:-

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

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ORDER

Oral Order (Per Hon'ble SHRI R.RANGARAJAN : MEMBER (ADMN.))

Heard Mr.Patro for Mr.P.B.Vijaya Kumar, learned counsel for the applicant and Mr.V.Bhimanna, learned counsel for the respondents.

2. The applicant in this OA retired as Chief Ticket Inspector Grade-II on 31-10-1994 on superannuation. When in service he was allotted a quarter Flat No.7, City Towers, Narasimha Nagar,Visakhapatnam by R-1. It is stated that his son who was doing the business of cable TV transmission had connected a dish-antena on terrace of the railway quarter. The applicant did not vacate the quarter immediately after his superannuation. In view of his non vacation of the quarter eviction proceedings were initiated by the railways and the District Court granted stay of the eviction and the appeal in this connection is still pending. In the meantime the applicant submits that he had vacated the said quarter on 30-10-95 and has also removed the dish-antena and other connected accessories installed by his son from that date. Inspite of it he has not given complementary pass due to him as a retired railway employee.

3. This OA is filed praying for a direction to the respondents to issue complementary pass to him w.e.f., 1-11-94 with all consequential and attendant benefits.

4. The applicant vacated the quarter on 30-10-95 alongwith all the other materials including dish-antena and other accessories. It is also stated that the quarter had been handed over to the railways. In view of the above, the pass of the applicant cannot be withheld. As the calender years 1994 and 1995 are already over, he is not entitled for grant of any complementary pass for the year 1994 and 1995. However, he is entitled for grant of complementary pass for the calender year 1996 as per the scale prescribed by the railways on the basis of his position held by him in the railways.

5. In the result, the OA is disposed of with the following directions:-

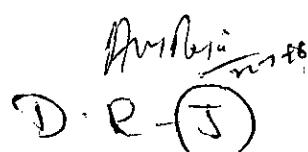
The applicant if he applies in accordance with the rules for grant of complementary pass for the calender year 1996, the same should be issued to him following the extant rules.

6. The OA is ordered accordingly at the admission stage itself. No costs.



(R.RANGARAJAN)  
MEMBER (ADMN.)

Dated : The 16th July 1996.  
(Dictated in the Open Court)



D.R.J.

SPR

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..3..

D.A.No.820/96

Copy to:

1. The Biisional Railway Manager,  
South Eastern Railway,  
Visakhapatnam.
2. The Senior Divisional Commercial Manager,  
South Eastern Railway,  
Visakhapatnam.
3. One copy to Mr.P.B.Vijaya Kumar, Advocate,  
CAT, Hyderabad.
4. One copy to Mr.V.Bhimanna, Addl.CGSC,CAT, Hyderabad.
5. One copy to Library, CAT, Hyderabad.
6. One duplicate copy.

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APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

DATED: 16/7/96

ORDER/JUDGEMENT  
D.A. NO./R.A./C.P. No.

D.A. NO. 820/96 <sup>in</sup>

~~ADMITTED AND INTERIM DIRECTIONS ISSUED~~  
~~ALLOWED~~

~~DISPOSED OF WITH DIRECTIONS~~

~~DISMISSED~~

~~DISMISSED AS WITHDRAWN~~

~~ORDERED/REJECTED~~

~~NO ORDER AS TO COSTS.~~

YLKR

II COURT

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